

Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 26th March, 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the Said Bill "

- (ii) "In Accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation Bill 1992, which was passed by the Lok Sabha at its sitting held on the 26th March 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the Said Bill "

12.55 1/2 hrs.

MATTERS UNDER RULE 377

- (i) **Need to ensure adequate compensation to the families whose children have died due to release of toxic fumes from Hindustan Zinc Ltd**

[English]

SHRI RAMA KRISHNA KONATHALA (Anakapalli) Sir, I would like to raise the following matter under Rule 377

I would like to draw the attention of the Government regarding imposition of strict vigil to control air/water pollution in Visakhapatnam city which is one of the

rapidly developing industrial cities in our country

Hindustan Zinc Limited is one of the main source of air/water pollution in and around Visakhapatnam in general and Mulagada, Veduravanipalem, Chukkavanipalem in particular. Recently on 14th August, two children died due to the release of toxic fumes from Hindustan Zinc Limited. People living around this factory are terribly afraid to live there because not only air but drinking water has also been contaminated and polluted which ultimately resulted in pollution deaths.

The Hindustan Zinc Smelter discharge Sulphur dioxide, Sulphur trioxide carbon monoxide, cadmium bearing fumes and lead oxides are the root cause for spreading diarrhoea, tuberculosis. The waste water discharged from the plant contains acidity, zinc polluting drinking water.

In spite of the strict vigil and legislations that are imposed by the Government many of the public sector undertakings (The Hindustan Zinc Limited Visakhapatnam) are not taking note of the safety measures as if it is seen that all legislations are only for private sectors.

I request the Government to ensure that adequate compensation is paid to each of the families of the two children who expired due to Zinc pollution and one of the members of the deceased family should be provided with a job in Hindustan Zinc Limited.

- (ii) **Need to sanction 'Link Highway' connecting NH-17 and NH-47 via Guruvayoor**

SHRI PC CHACKO (Tnchur) Sir, I would like to raise the following matter under Rule 377

Kerala Government had sent a pro-

posal to Government of India in 1989, containing a list of important bridges and roads including 'Link Highway' connecting NH-47 and NH-17 via Guruvayoor, to be included under the CRF during the Eighth Plan. This link highway will act as a by-pass to Trichur town reducing the traffic congestion at Trichur town and will cater to the development of Guruvayoor, the most important pilgrim town of Kerala State. The present allocation of CRF to Kerala is quite insufficient to cover the works proposed by Kerala Government including this Link Highway. However, no sanction has been received during last year for any of the works proposed by Kerala Government. The Central Government are yet to reallocate resources due to State Government on Central Road Fund based on the revised resolution approved by Government of India in May, 1988. Substantial additional allocation to the tune of about Rs 33 crores is likely to be available to Kerala Government. I urge upon the Minister of Surface Transport to take immediate steps to clear the pending proposals and accord sanction to the Link Highway via Guruvayoor.

- (iii) **Need to set up an electronic telephone exchange in Ajmer, Rajasthan**

[Translation]

PROF. RASA SINGH RAWAT (Ajmer)
Sir, Ajmer has been a model city from the historical, educational, cultural and the communal harmony point of view. Ajmer is the heart of Rajasthan and is internationally known for Ajmer Sharif and Pushkar Raj, pilgrim centres visited frequently by tourists and pilgrims alike. However, in Ajmer even now the obsolete 'Crossbar' telephone system is in vogue. In a city of more than five lakh people, the modern and efficient telephone system is highly desirable. Though thousands of people are in the waiting list for telephone connections, only a few connections are released every year as the capacity

of the obsolete 'Crossbar' system is quite limited. There is a lot of resentment among telephone subscribers because the telephones generally remain out of order and the earth is repeatedly dug. Many newspapers are also published from Ajmer.

Therefore the Central Government is requested to replace the existing obsolete telephone exchange technology with the electronic telephone exchange facility, so as to make the system in Ajmer effective and efficient.

13.00 hrs.

- (iv) **Need for early completion of Kapadwanj Madasa broad gauge railway line**

[English]

DR. K. D. JESWANI (Khedra) The Kapadwanj Madasa (Gujarat) Broad gauge railway track was first sanctioned by the Central Government in 1978-79 at the approximate cost of Rs 22 crores. It was sanctioned on the basis of a long term demand by the people of that area. Since then, no progress has been made in this regard. Even this year's Railway Budget does not contain any provision for this railway track. The conversion of Nadiad Kapadwanj narrow gauge to broad gauge is on the stage of completion.

It is strange that even after 45 years of independence, the people of this area have not seen or enjoyed a single kilometre of the railway track in their area. Even otherwise due to lack of other natural and geographical resources this area is totally under-developed.

Introduction of the railway is the only hope for some future development.

I, therefore, urge upon the Government